

**National Company Law Tribunal  
Allahabad Bench**

ITEM NO : 32

CP No. 2/ND/2008,  
CA No. 386/2019

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.12.2019**

**NAME OF THE COMPANY: Anil Kumar Goenka V/s Sudarshan Doors Pvt. Ltd & Ors**

**SECTION OF THE COMPANIES ACT: 397/398 of Companies Act 1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Adesh Tandon	PCS	Respondent.	Adesh Tandon
<u>2.</u>				

**CP NO.2/ND/2008, CA NO.386/2019**

Sh. Shobhit Chauhan, Advocate for petitioner and Sh. Adesh Tandon, PCS for respondent are present.

Ld. Counsels for both the parties state that the matter has been amicably settled between the parties and the withdrawal application has also been filed by the petitioner.

In view of the submissions made by the counsel for both the parties, no useful purpose would be served in keeping the proceeding pending in the matter, thus, the present petition is dismissed as withdrawn as prayed for. No order as to cost.

**Dated: 10.12.2019**

— sd —

**(JUSTICE RAJESH DAYAL KHARE)  
MEMBER (J)**